

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.05
I.A Nos. 93, 123, 126, 134, 209 & 233 of 2021 &
I.A No. 239, 263 & 413 of 2022 in
CP (IB) No. 154/BB/2017

IN THE MATTER OF:

State Bank of India	...	Petitioner
Vs.		
M/s. Deepak Cables (India) Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator	: Sh. T Ravichandran
For the R-1 to 3 & 6 in I.A No. 93 of 2021, for R- 1 to 10 in I.A No. 123 of 2021, for R-1 to 4 in I.A No. 134 of 2021, for the R-1 to 6 In I.A No. 233 of 2021	: Sh. Atul Madhavan

ORDER

I.A Nos. 93, 123, 134 & 233 of 2021

1. Heard Mr. T Ravichandran, learned Counsel for the Liquidator and Mr. Atul Madhavan, learned Counsel for the R-1 to 3 & 6 in I.A no. 93 of 2021, for R- 1 to 10 in I.A no. 123 of 2021, for R- 1 to 4 in I.A no. 134 of 2021 and for R- 1 to 6 in I.A no. 233 of 2021.
2. As per the order dated 17.08.2022, the pleadings in the I.As are complete.
3. List the I.As on **05.01.2023**

— sd —

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I.A No. 126 of 2021

1. This Application has been filed by the Liquidator of M/s. Deepak Cables (India) Ltd. U/s. 49 R/w Section 66(1) of the IBC seeking to declare that the impugned transactions are fraudulent transactions in terms of 66(1) of the Code etc
2. Heard Mr. T Ravichandran, learned Counsel for the Liquidator and Mr. Atul Madhavan, learned Counsel for the R-1 to 3.
3. Objections has been filed on behalf of R-4 vide Diary No. 4643 dated 31.10.2022 and the same are taken on record.
4. The leaned Counsel for the Liquidator shall file rejoinder to the objections filed on behalf of R-4, if any, within one week.
5. Inspite of the order dated 17.08.2022, the Respondents Nos. 5 & 6 failed to file objections till date, as a result their right to file objections is already forfeited.
6. List the I.A on **05.01.2023**

I.A No. 209 of 2021

1. This Application has been filed by the Liquidator of M/s. Deepak Cables (India) Ltd. U/s. 49 R/w Section 66(1) of the IBC seeking to declare that the impugned transactions are fraudulent transactions in terms of 66(1) of the Code etc.
2. Heard Mr. T Ravichandran, learned Counsel for the Liquidator.
3. Inspite of the order dated 17.08.2022, the Respondents except Respondent Nos. 1 to 3 failed to file objections till date, as a result their right to file objections is already forfeited.
4. List the I.A on **05.01.2023**

I.A No. 239 of 2022

1. This Application has been filed by M/s. Teestavalley Power Transmission Ltd U/s. 42 R/w Sec.60(5) of IBC, 2016 R/w Rule 11 of NCLT Rules, 2016 against the Liquidator of M/s. Deepak Cables (India) Ltd. seeking to set aside the order dated 29.01.2022 etc.
2. None for the parties.
3. Statement of objections has been filed vide Diary No. 4675 dated 31.10.2022 and the same is taken on record.

— Sd —

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4. The learned Counsel for the Applicant is directed to file rejoinder, if any, within two weeks after service on the other side.
5. List the I.A on **05.01.2023.**

I.A No. 263 of 2022

1. This Application has been filed by the Liquidator of M/s. Deepak Cables (India) Ltd. U/s. 49 R/w Section 66(1) of the IBC against Mr. Karuturi Venkateshwara Rao seeking to declare that the impugned transactions are fraudulent transactions in terms of 66(1) of the Code etc.
2. Heard Mr. T Ravichandran, learned Counsel for the Liquidator.
3. The learned Counsel appearing for the Respondent seeks time to file objections.
4. Two weeks time are granted for filing reply and the Applicant shall file rejoinder, if any, within one week thereto after service on the other side.
5. List the I.A on **05.01.2023.**

I.A No. 413 of 2022

1. This Application has been filed by Mr. Dilip Deshmukh (Applicant) under Order 1 Rule 10(2) of the Code of Civil Procedure R/w Rule 11 & 32 of NCLT Rules seeking to delete the Applicant arrayed as Respondent No.5 in I.A No. 209/2021 in CP (IB) No. 154/BB/2017 and abate proceedings forthwith.
2. List the I.A on **05.01.2023.**

— Sd —

(MANOJ KUMAR DUBEY) ✓
MEMBER (TECHNICAL)

— Sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)